

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 216
CAA-75/ND/2020**

IN THE MATTER OF:

**M/s. Splendid Enterprises Pvt. Ltd. and
M/s. Lifelong Real Estate Pvt. Ltd. and Ors.**

...APPLICANT

Section

Under Section 230-232

**Order delivered on 14.07.2021
(Virtual Hearing)**

Coram:

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

:Mr. Kartikeya Goel, Advocate.

For the OL

:Ms. Hemlata Rawat, Advocate.

For the RD

**:Ms. Priyadarshini Dewan,
Advocate.**

For the Income Tax Department

:

ORDER

Heard the submissions made by the Learned Counsel for the petitioners. This is an application under Section 230-232 of the Companies Act. The RD has prayed for grant of time for filing the report. None appeared on behalf of the Income Tax Department. The Income Tax Department is also directed to file their reply. Four weeks' time is granted for filing reports. The Counsel for the petitioner is directed to file a short affidavit cum undertaking regarding payment of tax liabilities/dues if any as per the provisions of law in due course.

Matter is adjourned to **27.08.2021**.



**(Hemant Kumar Sarangi)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)